

LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRITORY OF DELHI

COMMITTEE ON PETITIONS

FOURTEENTH REPORT OF THE SIXTH ASSEMBLY

SUBJECT: IN THE MATTER OF ALLEGED ENCROACHMENT IN TRIVENI SHOPPING COMPLEX, TRIVENI-I, SHEIKH SARAI

PRESENTED ON 02ND DECEMBER, 2019

ADOPTED ON 3RD DECEMBER, 2019

Legislative Assembly, Old Secretariat, Delhi – 110054

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DELHI LEGISLATIVE ASSEMBLY

COMMITTEE ON PETITIONS (2019-2020)

Composition of the Committee

1. Sh. Saurabh Bhardwaj	CHAIRMAN
2. Sh. Pankaj Pushkar	MEMBER
3. Sh. Akhilesh Pati Tripathi	MEMBER
4. Ms. Bhavna Gaur	MEMBER
5. Ms. Bandana Kumari	MEMBER
6. Ch. Fateh Singh	MEMBER
7. Sh. Girish Soni	MEMBER
8. Sh. Raju Dhingan	MEMBER
9. Sh. Shri Dutt Sharma	MEMBER

Assembly Secretariat:

1. Shri C. Velmurugan	Secretary
2. Shri Sadanand Sah	Deputy Secretary
3. Shri Manjeet Singh	Deputy Secretary

PREFACE

- 1. I, the Chairman, Committee on Petitions, having been authorized by the Committee to present on their behalf, this Report on the petition received from Sh. Anil Bhardwaj and Sh. Dalbir Singh, r/o Triveni Shopping Complex, Triveni-I, Sheikh Sarai, New Delhi-110017, countersigned and presented by Sh. Sahi Ram, Hon'ble MLA and referred to the Committee by the Hon'ble Speaker, Delhi Legislative Assembly. The Petition alleged that a person named Mr. Suraj Bhan Chauhan has encroached upon the boundary wall of Triveni-I Commercial Complex Corridor in connivance with the DDA & MCD and created a structure which he has let out to Blue Dart Courier agency for the last 3-4 years.
- 2. The Committee considered and adopted the Draft Report at their sitting held on 29.11.2019
- 3. The observations / recommendations of the Committee on the above matter have been included in the Report.
- 4. I would like to thank all the Members of the Committee for their continued guidance.
- 5. The Committee places on record their profound appreciation for the valuable assistance rendered to it by Sh. Sadanand Sah, Deputy Secretary, Sh. Manjeet Singh, Deputy Secretary, Sh. Subhash Ranjan, Section Officer, Mr Kumar Rajesh, Fellow, Delhi Assembly Research Centre and other staff of Delhi Assembly Secretariat in preparation of this report.

Date: 30.11.2019 Place: Delhi (SAURABH BHARDWAJ) CHAIRMAN COMMITTEE ON PETITIONS

Introduction

- Sh. Anil Bhardwaj and Sh. Dalbir Singh, r/o Triveni Shopping Complex, Triveni-I, Sheikh Sarai, New Delhi-110017 filed a petition on 16.10.2018 on the issue related to illegal encroachments in Triveni Shopping Complex, Triveni-I, Sheikh Sarai, New Delhi-110017 by a person named Mr. Suraj Bhan Chauhan. The Petition was countersigned and presented to the Hon'ble Speaker, Delhi Legislative Assembly by Sh. Sahi Ram, Hon'ble MLA, and referred to the Committee on Petitions on 16.10.2018.
- 2. It was alleged in the Petition that a person named Mr. Suraj Bhan Chauhan has encroached the boundary wall of Triveni-I Commercial Complex Corridor in connivance with the DDA & MCD and created a structure which he has let out to Blue Dart Courier agency for the last 3-4 years. It was alleged in the Petition that in the same commercial complex, Mr. Suraj Bhan Chauhan has broken the boundary wall and cut down the fully grown trees and filled the area with malba to encroach Municipal Corporation of Delhi green area. It was also claimed in the Petition that the retention wall constructed by the DDA way back in the year 1995 was demolished and relocated some three years back by South Delhi Municipal Corporation to help the encroachers.

PROCEEDINGS

- To ascertain the facts and investigate the allegations levelled in the said Petition, the Committee on Petitions conducted its meetings on 04.12.2018, 17.12.2018, 04.01.2019, 15.01.2019, 21.01.2019, 15.04.2019, and on 01.07.2019. The Committee deliberated the matter comprehensively with the Office of South Delhi Municipal Corporation, Delhi Development Authority, and the Management of Blue Dart Express Ltd.
- 2. The Committee proceedings were aimed at finding the answers to the following issues:
- i. Whether Mr. Suraj Bhan Chauhan has encroached upon a part of the Triveni-I Commercial Complex Corridor and had leased it out to Blue Dart Express Ltd.?
- ii. Whether the concerned government body took timely actions to remove the encroachment?
- iii. Whether the boundary wall of the Triveni-I complex constructed by DDA has been broken and fully grown trees were cut down and later on was filled with mud to encroach upon the area?
 - 3. A copy of the said Petition was forwarded to the Commissioner, South Delhi Municipal Corporation, and the Vice-Chairman, Delhi Development Authority, to whom the matter pertained vide letter dated 02.11.2018 with the request to furnish para-wise comments before 12.11.2018. However, even after one month of making the request, both SDMC and DDA did not furnish their comments. The Committee expressed its displeasure towards the delay caused in response by the SDMC and DDA and sent a reminder dated 26.11.2018 in this regard to furnish the requested comments before 03.12.2018.
 - 4. The Managing Director of Blue Dart Express Ltd. was asked to appear before the Committee in its meeting dated 04.12.2018 with following documents:

- i. Original Lease Deed of the rented premises and signed & attested copies of the lease deed.
- ii. Proof of rent/license fee paid for the rented space (Cheques/NEFT/Rent receipts)
- 5. In the Committee meeting of 04.12.2018, the SDMC and Department of Revenue, GNTCD both highlighted the occurrence of encroachment of the corridor area by Mr. Suraj Bhan Chauhan in Triveni I Commercial Complex. In the same meeting, the Committee directed the District Magistrate, South (Govt. of NCT of Delhi), to remove the encroachment of the corridor in the Triveni Shopping Complex. DM south was requested to hold a meeting in his office to conduct a joint inspection and fix the encroachment by removal action through the District Task Force within 15 days. The SDM South and Assistant Commissioner South Zone, SDMC, did a joint inspection of the site on 06.12.2018. After that, it was decided to remove the encroachment of the corridor in front of the shop nos. G-17 & G-18 through a demolition drive fixed for 17.12.2018 at 11:00 a.m. vide notice no. 27/SDM/HK/DTF/Misc/2018/3991-99.
- 6. Mr. Suraj Bhan Chauhan filed a Writ Petition before the Hon'ble High Court of Delhi on 14.12.2018 to restrain the action of demolition by the SDMC. However, the Hon'ble High Court, in its proceeding, concluded that the allegations of encroachment of SDMC land by Mr. Chauhan are correct. Hence, the SDMC is fully authorized to take necessary steps for the demolition and removal of the encroachment. It is also clear that Mr. Chauhan has been duly put to notice of the action for demolition and is unable to present any reason why such action should not be taken.
- 7. The Committee sought further information/reply from the Commissioner, SDMC vide letter dated 07.01.2019 with a request to furnish the reply/information by 14.01.2019 on the following points:
 - Please provide the details of the criminal proceedings initiated by SDMC against Mr. Suraj Bhan Chauhan, who has illegally leased out SDMC property to Blue Dart Express Ltd.

- Please provide the details of the recovery proceedings initiated by SDMC against Mr. Suraj Bhan Chauhan, who had illegally leased out SDMC property to Blue Dart Express Ltd.
- iii. If no such proceedings have been initiated, please provide the reasons for delaying the above proceedings.
- iv. Please provide the status of Vigilance/disciplinary proceedings initiated against Mr. R.K. Singh, Dy Director, and other responsible officers for illegalities and irregularities that have been discovered in the above matters and during proceedings of the Committee.
- The Committee further wrote to the Commissioner, SDMC vide letter dated 31.07.2019 to seek Comments/Action Taken Report on the following matter with a deadline of 06.08.2019:
 - i. Stay granted by the SDMC Tribunal on the case of encroachment by Mr Suraj Bhan Chauhan. The SDMC assured the Committee that SDMC will urgently file an appeal in the Hon'ble High Court against the stay granted by any of the Lower Tribunal/Court.
 - ii. The SDMC also agreed to the Committee on the fact that Mr Chauhan had encroached Government Land, constructed illegal structure thereon, and illegally earned hefty rent from the same through registered rent agreement. The SDMC Commissioner informed the Committee that he would write to the Vice Chairman, Delhi Development Authority (DDA), for registration of FIR and recovery of money from the encroacher Mr Chauhan. Share Copies of communication with the Vice Chairman, DDA, and the details of follow up action by the Commissioner, SDMC, for pursuing the same.
 - iii. The Commissioner, SDMC, should send a signed explanatory note on why FIR can't be registered on a complaint from SDMC in this matter.
 - iv. The Commissioner, SDMC, was also requested to share a copy of the entire file related to the action taken by them in a similar case of encroachment in DDA Shopping Complex, Masjid Moth,Greater Kailash-3 in CR Park Ward.

- 9. However, even after the passage of 09 months, the Commissioner, SDMC, did not reply to the points/questions raised by the Committee through a letter dated 07.01.2019. Similarly, Commissioner SDMC did not reply/furnished comments on the Committee's letter dated 31.07.2019 for 03 months. In this regard, the Hon'ble Members of the Committee expressed their displeasure over the attitude of the Officers of SDMC for not responding to the communication of the Committee within the stipulated period.
- 10. The issues raised by the Petitioner and the replies thereof received from different Department has been reproduced below in a tabular form:

	Table I	
S. No.	Issues raised in petitions	Reply by the Office of the Sub Divisional Magistrate, District Magistrate (South) Office, New Delhi-110068 vide letter dated 04.12.2018
1.	In Triveni-I Commercial Complex Corridor, Mr Suraj Bhan Chauhan has encroached the boundary wall & created a structure which he has let out to a courier agency for the last 3-4 years. This he has let out apparently to this agency some three years back. Blue Dart Courier behind G-21/G-22	In the DDA Triveni-I Commercial Complex Corridor, an agency in the name of Blue dart Courier was reported to have been shifted. However, a small structure still exists in a corner near the property in question, which is vacant, and no one has claimed to be the owner on the spot, which can be removed by the land-owning agency.
2.	In the same commercial complex, Mr Chauhan has broken the boundary wall and cut down the fully grown tree and filled mud to encroach upon the area.	Presently, in the backside of the complex, the boundary wall is broken, and filling in the backside is being done by SDMC. However, no instance for cutting of tree/s was found on the spot due to soil and <i>malba</i> filling by SDMC. In case of any instance of tree cutting, the land

	owning agency may take appropriate action.
3. The retention wall constructed DDA way back in the year 19 was demolished & relocated so three years back.	

	Table II	
S. No.	Issues raised in the Petition	Reply by the Deputy/AssistantDirector,HorticultureDepartment,SouthDelhiMunicipalCorporationvideletter dated 04.12.2018
1.	In Triveni-I Commercial Complex Corridor, Mr Suraj Bhan Chauhan has encroached the boundary wall & created a structure that he has let out to a courier agency for the last 3-4 years. This he has let out apparently to this agency some three years back. Blue Dart Courier behind G-21/G-22	This complaint does not pertain to Horticulture Department, South Zone, SDMC. Triveni-I Commercial Complex falls under the jurisdiction of DDA.
2.	In the same commercial complex, Mr Chauhan has broken the boundary wall and cut down the fully grown tree and filled mud to encroach upon the area.	This complaint does not pertain to Horticulture Department, South Zone, SDMC. Triveni-I Commercial Complex falls under the jurisdiction of DDA.
3.	The retention wall constructed by DDA way back in the year 1995 was demolished & relocated some three years back.	The boundary wall of the park was constructed by Works Department, South Zone, SDMC.

	Table III	
S. No.	Questions Raised by the Hon'ble Committee vide letter dated 07.01.2019	ReplybytheAdditionalCommissioner,SouthDelhiMunicipalCorporationvideletter dated11.10.2019
1.	Please provide the details of the criminal proceedings initiated by SDMC against Mr. Suraj Bhan Chauhan, who had illegally leased out SDMC property to Blue Dart Express Ltd.	As reported by the Land & Estate Department, vide their note dated 28.01.2019, that as per record, the Triveni Shopping Complex, Sheikh Sarai, is not SDMC Market/Property, and the same is not entered in the IP Register, which is meant for SDMC properties.
		Further, as reported by Maintenance Division-II of the South Zone, South DMC that in pursuant to the letter bearing number No.24(25)/Petitions (23)2018-19/LAS-VI/Leg./3152- 3170 Dated 30.11.2018, a meeting was held on 04.12.2018 in the MLA Lounge-I Assembly Complex, Old Sectt., Delhi, and as decided therein to remove the encroachment of corridor in the Triveni Shopping Complex, a joint inspection was conducted on 06.12.2018 along with the SDM (South), and it was decided to remove the encroachment of corridor in front of Shop No. G-17 and G-18. During the demolition drive, which was fixed for 17.12.2018 at 11:00 A.M. by SDM, it was noticed that the owner of Shop No. G-17 and G-18 have already removed the encroachment of the corridor in front of his shops. The factual report in this regard has already been submitted before the

		 Hon'ble Committee on Petitions by the SDM Hauz Khas. In this regard, a letter was also written to the Director (Housing)-II, DDA, D-Block, Vikas Sadan, INA, New Delhi-110023 vide No. EE(M)- II/SZ/2019-20/D-51 dated 23.04.2019 to take action on this petition. Further, a letter was also written to SHO; PS Malviya Nagar vide No.EE(M)-II/SZ/2019-20/D-45 dated 22.04.2019 to take action as per law.
2.	Please provide the details of the recovery proceedings initiated by SDMC against Mr. Suraj Bhan Chauhan, who had illegally leased SDMC property to Blue Dart Express Ltd.	In the light of the above, no recovery proceedings have been initiated by SDMC as per record.
3.	If no such proceedings have been initiated, please provide the reasons for delaying the above proceedings.	As per (1) & (2) above.
4.	Please provide the status of Vigilance/disciplinary proceedings initiated against Mr. R.K. Singh, Deputy Director, and others responsible officers for illegalities and irregularities that have been discovered in the above matters and during the proceedings of the Committee.	The report in this regard has already been submitted to the Hon'ble Committee on Petitions.

	Table IV	
S. No.	Issues Raised by the Hon'ble Committee vide letter dated 31.07.2019	ReplybytheAdditionalCommissioner,SouthDelhiMunicipalCorporationvideletter dated11.10.2019
1.	The Commissioner, SDMC, should send a signed explanatory note on why FIR can't be registered on a complaint from SDMC in this matter.	In this regard, it was earlier submitted that the Triveni Complex is not the Municipal Property, so the FIR cannot be registered by SDMC. However, the letters to take action on this property were sent to DDA and SHO vide letter No. EE(M)- II/SZ/2019-20/D-51 dated 23.04.2019 and letter no. EE(M)- II/SZ/2019-20/D-45 dated 22.04.2019, respectively.
2.	It is also noted that SDMC has taken action on encroachments in the DDA shopping Complex, Masjid Moth, Greater Kailash-III in C.R. Park Ward. Please send a copy of the entire file related to the encroachments and its removal.	Regular actions are being taken against temporary encroachments at Lal Market i.e., DDA Shopping Complex, Masjid Moth GK-III. Recently on 26.07.2019, an encroachment removal action was taken, and letters were sent to Police authorities to prevent re- encroachment.

Issues Raised in the Petition

Issue I

Whether Mr. Suraj Bhan Chauhan has encroached upon a part of the Triveni-I Commercial Complex Corridor and had leased it out to Blue Dart Express Ltd.?

Upon receiving the Petition, the Committee, in the first instance, sent it to the Commissioner, South Delhi Municipal Corporation, and the Vice-Chairman, Delhi Development Authority, to whom the matter pertained vide letter dated 02.11.2018 with the request to furnish para-wise comments on the issues highlighted in the Petition. The Deputy Commissioner, SDMC, in the meeting of the Committee dated 04.12.2018 submitted before the Committee that their inspection report highlights that Mr. Suraj Bhan Chauhan has encroached upon the corridor area in front of the Shop No. G-17 and G-18.

During the Committee meetings, the Sub Divisional Magistrate (South), Department of Revenue, GNCT of Delhi confirmed that there was occurrence of encroachment near the property in question i.e., G-17 and G-18. He also highlighted that on the backside of the complex, the boundary wall had been broken, and filling in the backside was being done by SDMC.

The Hon'ble High Court of Delhi on 14.12.2018 in the W.P.(C) 13549/2018 filed by Mr. Suraj Bhan Chauhan to restrain the action of demolition by the SDMC noted that the allegations of encroaching SDMC land against Mr. Chauhan are correct and thus necessary actions should be taken by the SDMC against the encroachment.

The Committee vide the Lease Agreement submitted by Blue Dart Express Ltd. noted that the Shop no. G-17 and G-18 were taken on lease by Blue Dart Express Ltd. vide the agreement dated 02.09.2016, which was renewed for another 11 months vide agreement dated 02.09.2017. Further, the contract was again renewed for another 12 months on 20.08.2018. The rent of said premise was Rs. 60,000/month

between the period 20.10.2016 to 18.08.2017, Rs. 60,000/- per month from 19.08.2017 to 31.12.2017, Rs. 64,000/- per month from 01.01.2018 to 18.07.2018 and Rs. 68,000 per month from 19.07.2018 onwards.

Issue II

Whether the boundary wall of the Triveni-I complex has been broken and fully grown trees were cut down and later on filled with mud to encroach upon the area?

The SDM (South) in its reply dated 04.12.2018 highlighted that the boundary wall in the backside of Triveni complex I is broken and filling in the backside is being done by SDMC. Mr. Mange Ram, Gardener, SDMC on oath submitted before the Committee during the meeting of the Committee dated 04.12.2018 that the boundary wall of the Triveni I Shopping Complex was broken on the orders of Mr. R.K. Singh, Deputy Director, Horticulture, SDMC. Mr. Mange Ram also confirmed on oath that subsequently trees were also cut down on the orders of Mr. R.K. Singh. In the same meeting, the Deputy Commissioner, SDMC, assured the Hon'ble Committee that appropriate action should be taken against Mr. R.K. Singh and other guilty officers in this case.

Issue III

Whether the concerned government body cooperated with the Hon'ble Committee in due proceedings and took timely actions to remove the encroachment?

The Petition was primarily concerning the SDMC and DDA. Thus, the Petition was forwarded to both the department's vide letter dated 02.11.2018 with a request to furnish comments and replies before 12.11.2018. However, even after one month of making the request, both SDMC and DDA did not furnish their remarks. The Hon'ble Members of the Committee expressed their displeasure towards the delay caused in response by the SDMC and DDA and sent a reminder dated 26.11.2018 in this regard to furnish the requested comments

before 03.12.2018. The SDMC furnished its replies and comments on the Legislative Assembly Secretariat letter dated 02.11.2018 on 04.12.2018. However, till the date of report, no response was received from the DDA on this matter.

During the course of deliberation in this Petition, the Hon'ble Members of the Committee observed that the Senior Officers of the SDMC are not attending the meetings of the Committee and the Junior Officers of SDMC have not been able to answer the questions of the Committee and have provided evasive answers. In this regard, the Hon'ble Committee asked Sh. Puneet Goyal, Commissioner, SDMC to submit written explanation as to why his acts should not be taken as intentional contempt of the Committee and breach of Privilege of the House Committee.

The Committee sought further information from the Commissioner, SDMC vide letter dated 07.01.2019, to furnish the reply/information by 14.01.2019. This time also, the SDMC did not adhere to the deadline, and hence the Hon'ble Committee asked Smt. Nidhi Srivastava, Dy Commissioner, SMDC, to send a written explanation as to why her acts should not be taken as intentional contempt of the Committee and breach of the Privilege of House Committee.

Similarly, the senior authorities of SDMC showed a callous attitude in taking action on guilty officers in this case. In the Committee meeting of 04.12.2018, the Hon'ble Chairperson of the Committee was assured by the DC, SDMC that inquiry would be conducted against Mr. R.K. Singh, Dy Director, Horticulture, SDMC for illegal demolition of boundary wall and cutting down of trees. However, in the next meeting of the Committee on 17.12.2018, the DC, SDMC informed the Hon'ble Committee that two officers of SDMC named Mr. Rahul Kumar Singh and Mr. H.C. Kashyap who was appointed as inquiry officers had shown their inability to conduct an inquiry in the matter and withdrew themselves from the process. Hence, the DC, SDMC, referred the matter to the Vigilance Department, SDMC.

The SDMC further informed the Hon'ble Committee that as the Triveni Complex I is not the Municipal property, so FIR cannot be registered against Mr. Suraj Bhan Chauhan on a complaint from SDMC in this matter. The SDMC informed the Committee that Triveni Shopping Complex I is a property of DDA. Thus, SDMC issued a letter in this regard to Director CL, DDA & Director Housing II to register FIR and initiate recovery proceedings as directed by the Committee on Petitions vide letter no. EE(M)-II/SZ/2019-20/D-619 dated 10.10.2019. The SDMC further wrote to the S.H.O Malviya Nagar requesting to take action against Mr. Suraj Bhan Chauhan.

The Legislative Assembly Secretariat further sent a letter to the Vice-Chairman, DDA, on 23.10.2019 seeking action taken report by 31.10.2019 on the SDMC letter to DDA to initiate action against Mr. Suraj Bhan Chauhan. However, till the date of report, no communication was received by the Assembly secretariat from DDA on this matter. Similarly, no action taken report has been received from the SHO, Malviya Nagar, in this matter.

On the other hand, the Hon'ble Members of the Committee praised the effort and timely actions taken by the SDM (South), Department of Revenue, GNCT of Delhi in this Petition, and placed it on record of the Committee Proceedings.

Observations and Conclusions

From the scrutiny of the responses filed by the concerned government departments and considering the statement of the witnesses recorded before the Hon'ble Committee, the following observations are brought on record:

- Mr. Suraj Bhan Chauhan had encroached upon the corridor area in front of the Shop No. G-17 and G-18 in Triveni Shopping Complex I, Sheikh Sarai, New Delhi-110017.
- Shop No. G-17 and G-18, including the encroached corridor area, was leased out to Bluedart Courier Service by Mr. Suraj Bhan Chauhan on a rent of Rs 68,000 per month.
- 3. The boundary wall of the backside of the Triveni Shopping Complex I was illegally demolished, and trees was cut down on the orders of Mr. R.K. Singh, Deputy Director (Horticulture), SDMC with an intention to submit the area for encroachment.
- 4. The SDMC failed to take appropriate and timely action against Mr. R.K. Singh. Also, the two officers of the SDMC named Mr. Rahul Kumar Singh and Mr. H.C. Kashyap, who were appointed as inquiry officers to enquire the misconduct of Mr. R.K. Singh excused themselves from conducting the inquiry on frivolous reasons. This showed connivance of SDMC officials with the said encroacher.
- 5. The Officers of SDMC and DDA did not cooperate in providing their timely and adequate support to the Hon'ble Committee on Petitions in due deliberation of this case.
- 6. The DDA did not respond on any of the communications from the Hon'ble Committee in this Petition.
- 7. The SDM (South), Department of Revenue, GNCT of Delhi took timely action and cooperated with the Hon'ble Committee during the course of the proceedings in this matter.
- 8. Though SDMC was fully empowered to initiate criminal proceedings against the said encroacher and SDMC was fully competent to recover the rental

income with compounded interest of 18 per cent, but SDMC manipulated the Committee and shifted the responsibility on DDA.

- 9. It is interesting to note that the Appellate Tribunal for Municipal Corporation of Delhi (ATMCD) was readily giving stay on action against encroachment which is a DDA property as per SDMC officials.
- 10. SDMC officials delayed action on another encroachment in the basement under the ramp and helped encroacher to get stay order from ATMCD.

Recommendations

- Criminal proceedings should be initiated by DDA/SDMC against Mr. Suraj Bhan Chauhan who has illegally leased out DDA property to Blue Dart Express Ltd.
- Criminal proceedings should also be initiated by SDMC against Mr. Suraj Bhan Chauhan for encroaching the corridor in front of the shop G-17 and G-18 in Triveni Shopping Complex I.
- 3. SDMC should recover the amount with 18 per cent compound interest which Mr. Suraj Bhan Chauhan has received in lieu of illegally leasing out said property to Blue Dart Express Ltd.
- 4. Strictest disciplinary action should be initiated against SDMC officials who are responsible for illegalities and irregularities that have been discovered during proceedings of the Committee in this case.
- 5. The SDMC should do a comprehensive survey of their properties to check on encroachment on its properties.
- 6. The Chief Secretary should ensure that criminal proceedings and recovery proceedings are initiated against the said encroacher Mr. Suraj Bhan Chauhan.
- Appropriate Court should review the functioning of Appellate Tribunal for MCDs & NDMC.
- 8. The Committee requests worthy Chief Secretary of GNCT of Delhi to submit Action Taken Report on the recommendation of the Committee to Delhi Legislative Assembly within 30 days of adoption of this report.

Date: 30.11.2019 Place: Delhi (SAURABH BHARDWAJ) CHAIRMAN COMMITTEE ON PETITIONS